



2026:AHC:38841

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2508 of 2026

Dinesh Kumar Gautam

.....Petitioner(s)

Versus

State Of Up And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhil Yadav, Narendra Kumar, Rabindra Bahadur Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Narendra Kumar Singh, learned Counsel for the writ petitioner as well as Sri Vivek Singh, learned Standing Counsel, appearing on behalf of the State.
2. The grievance of the writ petitioner is that though the writ petitioner was appointed on the post of *Seechpal* on 28.03.2008, however post completion of the requisite period, he is entitled for promotion on the post of Irrigation Officer.
3. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication, at the first instance, by the third respondent, Executive Engineer, Devoki Pump Canal Khand-Ist, Ghazipur
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** requiring the writ petitioner to prefer a comprehensive representation, along with a self-attested copy of the writ petition and the certified copy of the order passed today, before the third respondent, Executive Engineer, Devoki Pump Canal Khand-Ist, Ghazipur, who shall consider the claim of the writ petitioner bearing in mind suitability, eligibility and seniority within a period of three months.

5. In case, the third respondent is of the opinion that the matter needs to be redressed by the Authority, the paper shall be transmitted to the said Authority.

(Vikas Budhwar,J.)

February 19, 2026

Prashant D.